

### Commercial use of Residential Premises

2343. SHRI R. N. RAKESH: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 6799 on 5 April, 1982 regarding commercial use of residential premises and state under what section and proviso of the Delhi Development Act, 1957 does D.D.A. cancel lease of the houseowner and penalises him especially when section 14 of the Delhi Development Act, 1957 declares all misuses occurring prior to the enforcement of first master plan of Delhi as lawful ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : The information is being collected and will be laid on the Table of the Sabha.

### Issue of Demand Letters to Allottees of D.D.A. MIG Flats in Kalkaji Extension

2344. SHRI R. N. RAKESH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether 306 MIG flats built by Delhi Development Authority in Kalkaji Extension were allotted on 30th March, 1982 ;

(b) whether allottees have not been issued demand letters so far ;

(c) if so, the reasons therefor ;

(d) whether it is a great loss to the exchequer as the flats so allotted could not be given to allottees for work of electricity only ; and

(e) if so, when this lacuna will be removed and demand letters issued to the allottees so that they may take the possession of their flats ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) The Delhi Development Authority has reported that 292 MIG Flats in Kalkaji Extension were allotted in the draw of lots held on 29-3-1982.

(b) The demand letters have not yet been issued.

(c) The D.D.A. has reported that, as the completion of these flats including the provision of electricity and water has taken more time than expected, the issue of demand letters has been delayed.

(d) The D.D.A. has reported that, as the flats have not been completed, the question of loss does not arise.

(e) The D.D.A. has reported that the demand letters and possession letter will be issued on the completion of the flats.

### Non-Fixation of Pay of Certain Women Employees of F.C.I.

2345. SHRI R.N. RAKESH:  
SHRI JAGPAL SINGH:  
SHRI JAIPAL SINGH  
KASHYAP:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that cases of non-fixation of pay in accordance with the recommendations of Third Pay Commission of certain female employees, viz., AG II/AG II (M) of Food Corporation of India, Kanpur, are pending for the last ten years ;

(b) what are the reasons for non-fixation of pay of female employees ; and

(c) how much more time is required for fixation of pay by F.C.I. ?